

National Company Law Appellate Tribunal, New Delhi

Company Appeal (AT) No. 119 of 2020

IN THE MATTER OF:

Vivek Mudgil

...Appellant

Vs.

M/s Eninov Systems Pvt. Ltd. & Anr.

...Respondents

Present:

For Appellant: Mr. Deep Verma, Advocate.

For Respondents: Mr. Harsh Sethi, Advocate for R-2.

ORDER

(Through Virtual Mode)

17.02.2021: On 18.12.2020, Parties were directed to file their Written Submissions.

Written Submissions have filed on behalf of the Appellant along with relevant Judgement, which is taken on record.

Written Submissions on behalf of Respondent No. 2 have not been filed. Learned Counsel for the Respondent No.2 refer to Page No. 29 of the Appeal Paper Book which is impugned order submitted that the matter before the Learned NCLT New Delhi, Court No. II, vide order dated 17.07.2020, directed to be listed on 05.10.2020.

Learned Counsel for the Appellant is directed to file Photostat copy of the up to date order sheet to the Learned NCLT Court No. II, download it within two weeks.

List the Appeal on **09th April, 2021.**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Ms. Shreesha Merla]
Member (Technical)**

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